

**In The Court Of :** CCH44 XLIII ADDL. CITY CIVIL AND SESSIONS JUDGE

**CNR Number :** KABC010316202023

**Case Number :** O.S./0007705/2023

**Date :** 03-01-2024

**WIPRO LIMITED Versus JATIN PRAVINCHANDRA DALAL**

Daily Status

<b>Business</b>	<b>Nature of Disposal</b>	<b>Disposal Date</b>
I.A.No.4, filed by the defendant under Sec.8(2) of the Arbitration & Conciliation Act, 1996 is hereby dismissed, as the digitally signed electronic records of the agreements with certificate under Sec.65-B of the Indian Evidence Act, have already been produced by the plaintiff. I.A.No.5 filed by the defendant/ applicant under Sec.8 of the Arbitration & Conciliation Act, 1996 is hereby allowed. Consequently, by exercising power under Sec.8(1) of the Arbitration & Conciliation Act, 1996, the parties are hereby referred to the arbitration in terms of the arbitration clause in the agreements.	DISPOSED OTHERWISE	03-01- 2024